

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR

CRIMINAL APPLICATION (ABA) NO.197 OF 2020
(Krushna s/o. Dadarao Deshmukh vs. State)

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's Orders.

Court's or Judge's orders.

CORAM : M. G. GIRATKAR, J.

DATE : 30.4.2020.

Heard Mr.S.S.Bhalerao, learned Counsel
for the applicant and Mrs.G.R.Tiwari, learned
Additional Public Prosecutor for respondent/State.

Issue notice.

Mrs.G.R.Tiwari, learned Additional Public
Prosecutor waives service on behalf of
respondent/State.

On perusal of the F.I.R., it seems that huge
amount of Gram Panchayat was misappropriated by
the applicant along with other Officials i.e.
Gramrojgaar Sevak etc. Custodial interrogation of
applicant is required. Hence, he is not entitled for
interim protection. The request so made is, therefore,
rejected.

List the matter after two weeks.

JUDGE

jaiswal

